

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No. 06
IA Nos.299, 301/2020, 266/2021 &
580/2022, 34/2023 in
CP (IB) No.52/BB/2017

IN THE MATTER OF:

M/s. Randstand India Pvt. Ltd. ... Petitioner
Vs.
M/s. Camson Bio Technologies Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For the Liquidator : Ms. Lekha Chandrasekhar, Adv.
For IAs 299, 301/2020 : Shri Atul Madhavan, Adv. for Respondent
For IA 34/2023 : Shri K. Ashwin, Adv. for Respondent
For IA 266/2021 : Shri Arjun Ajay, Adv.

ORDER

1. Heard the Ld. Counsels for the Applicants and Respondents.
2. Ld. Counsel for the Liquidator in IA No.266 of 2021 submits that interim order granted by Hon'ble High Court of Karnataka in WP No.15960 of 2021 is in force. Pursuant to the order dated 30.01.2023, Ld. Counsel for the Respondents in IA No.580 of 2022 and IA No.34 of 2023 are directed to file reply well before the next date, after duly serving the copy on the other side.
3. List the case on **17.04.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Krishna

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)